

Notification

Srinagar, the ^{23rd} ----- October, 2020

S.O ³²⁵ .- In partial modification to notification **SRO 521 of 2017** dated **21.12.2017** regarding Budgetary support to the manufacturing units in the shape of reimbursement of Central Taxes for promotion of industries in the State of Jammu and Kashmir, the Government hereby adds the following as 3rd proviso to clause 5.1; namely:-

“Provided further that the industrial units which had failed to file their claims up to the period 31st December, 2019 can also avail the benefit of the Scheme subject to the condition that they had filed all their due returns up to the month of August, 2020. All such Industrial Units shall file their claims before the concerned jurisdictional officer by or before 31st December, 2020”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta), IAS
Financial Commissioner to the Government,
Finance Department.
Dated: ²³.10.2020

No:ET/Estt/GST/01/2020

Copy to the:-

1. Financial Commissioner, J&K Revenue.
2. Financial Commissioner, Industries & Commerce Department.
3. Principal Secretary to the Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Joint Secretary, J&K Affairs, MHA, GoI.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes, J&K.
10. All Deputy Commissioners.
11. Director Information, J&K.
12. General Manager, Government Press Jammu/Srinagar.
13. PS to the Chief Secretary, J&K.
14. Private Secretary to the Financial Commissioner, Finance Department.
15. Government Order file/Stock file/Incharge Website.

^{Jal}
^{23/10}
Under Secretary to the Government,
Finance Department.